

- (ii) Rashtriya Swasthya Bima Yojana (RSBY) should be the first welfare scheme to be extended to the domestic workers. The smart cards used under RSBY can later be used to load other welfare schemes rolled out for domestic workers.
- (iii) Domestic workers should be identified and registered by the State Labour Department.
- (iv) The domestic work should be included in the Central List of scheduled employment *vide* a notification under the Minimum Wages Act, 1948 for fixation and enforcement of minimum wages in respect of domestic workers. The State Governments which have not fixed minimum wages for domestic work should fix minimum rates of wages for domestic workers.
- (v) Mandatory registration of all placement agencies and individuals providing placement, sourcing and recruitment service relating to domestic work under Shops and Establishment Act.
- (vi) Formulation of National Policy for the Domestic Workers.
- (vii) Scaling up of the skill and re-skill training programme initiated by International Labour Organisation.

(c) and (d) The proposal to extend Rashtriya Swasthya Bima Yojana (RSBY) to domestic workers is under consideration of the Government.

(e) and (f) The matter relating to registration of placement agencies providing domestic workers is under examination of the Government.

#### **Exploitation of construction labourers**

†1655. SHRI KAPTAN SINGH SOLANKI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the labourers working in the field of construction are most exploited;
- (b) if so, whether Government has formulated any plan in this regard keeping the interests of labourers in view; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) In order to safeguard the interest of workers engaged in the building and other construction works, the Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers Welfare Cess Act, 1996 with a view to regulating the wages, working conditions, safety and health, welfare measures etc. The Acts apply to every establishment which employs 10 or more workers. The main responsibility for implementing the Acts lies with the respective State Governments. As per the Acts, every State Government has to frame and notify Rules, Constitute Advisory Committee/Expert Committee, appoint various

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†Original notice of the question was received in Hindi.

authorities for registration of workers, cess collection, inspection and Appellate authority and constitute Building and Other Construction Workers' Welfare Board to frame and implement various welfare schemes in pursuance of the said Acts. The major source of the fund to the Building and other Construction Workers Welfare Board is collection of cess @ 1% of the cost of construction incurred by the employer under the Building and Other Construction Workers Welfare Cess Act, 1996. The fund has to be utilized for various welfare measures.

The Central Government has framed Rules viz. the Building and other Construction Workers (Regulation of Employment and Condition of Service) Central Rules, 1998 which contain elaborate provisions regarding responsibilities and duties of employers, architects, projects engineers, Central Advisory Committee, Registration of establishments, safety and health, hours of work welfare and payment of wages etc. The Central Advisory Committee has also been constituted. The Central Government is also monitoring the implementation of the Acts by the States and impressing upon the States for formulating and implementation of welfare schemes for construction workers.

#### **RGSKY launched by ESIC**

1656. SHRI TAPAN KUMAR SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) since when the Rajiv Gandhi Shramik Kalyan Yojana (RGSKY) has been launched by the Employees State Insurance Corporation (ESIC); and

(b) the number of beneficiaries in the said scheme year-wise for the year 2007, 2008, 2009 and 2010?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The Rajiv Gandhi Shramik Kalyan Yojana has been launched by the Employees' State Insurance Corporation (ESIC) *w.e.f.* 01.04.2005.

(b) The year-wise details are:—

Year	No. of beneficiaries
2007	843
2008	642
2009	870
2010 (upto Sep., 2010)	2193

#### **Enforcement of Child Labour (Prohibition and Regulation) Act**

1657. SHRI S. THANGAVELU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state: